

1	2	3
Industrial Energy	20.00	3.3
Energy	20.00	3.4
others	34.00	5.6
Total	605.60	(Say, 606.00)

Further harnessing of utilisable water during the remaining period of Eighth Five Year Plan depends on availability of funds and completion of on-going projects in this regard.

[English]

Dispute Between Andhra Pradesh and Orissa

4856. SHRI GIRIDHAR GAMANG : Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the dispute between the Government of Andhra Pradesh and Orissa on Vansadhara Phase II at Neradi has been settled;

(b) if so, the terms and conditions relating to disputed aspects including the submergence areas agreed to by them;

(c) since when the dispute is continuing and the date of final settlement thereof; and

(d) the objections raised by the Government of Orissa if any with regards to land, water and other aspects thereof?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) An agreement between the Chief Ministers of Andhra Pradesh and Orissa regarding construction of a barrage at Neradi across river Vasadhara entailing acquisition of 106 acres (42.92 hectares) of land in Orissa territory was reached on 18th July, 1961. Subsequently in September, 1962 the two State Governments agreed for utilisation of Vamsadhara water on 50:50 basis.

(b) to (d) Vamsadhara Project Stage-II formulated by the Government of Andhra Pradesh in 1979 involved submergence of 540 acres of land in Orissa territory. As the submergence involved was more than 106 acres, the Government of Andhra Pradesh was requested by the CWC to obtain the concurrence of the Government of Orissa. The Government of Andhra Pradesh modified the project proposal after the unprecedented floods of 1980 and the revised proposal entailed even higher submergence in Orissa territory. The Governments of Orissa and Andhra Pradesh have not reached final settlement in this regard.

Rewali Adampur Dam in Uttar Pradesh

4857. SHRI PADAM SEN CHAUDHARY : Will the Minister of WATER RESOURCES be pleased to state:

(a) the total amount sanctioned for Rewali Adampur Dam under construction in Bahraich district of Uttar Pradesh during the last five years;

(b) the details of the total expenditure incurred thereon during the above period; and

(c) the present status of the dam and the funds required to complete it and the time by which it will be completed?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) The Technical Advisory Committee of the State Govt. had approved a scheme on protection works to Rewali Adampur Dam amounting to Rs. 201.96 lakhs on 6.12.94.

(b) An amount of Rs. 86.42 lakhs has been spent upto 3/96.

(c) As per State Govt. presently there is no danger to the dam. Irrigation is a State subject. The projects are planned, funded and implemented by the State Govt. from their own resources. The time required for completing the works will depend upon the priority attached by the State Govt.

[Translation]

Mahi Project

4858. SHRI TARACHAND BHAGORA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any scheme is under consideration of the Government to construct canals from Banswada to Sangwada area of Dungurpur district under 'Mahi multipurpose Hydel project, a major irrigation project' of tribal region in Southern Rajasthan; and

(b) if so, the details thereof and the time by which it is likely to be accorded sanction?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) and (b) The canal from Banswada to Sangwada area of Dangarpur district of Rajasthan is a part of the Revised Estimate of Mahi Bajaj Sagar Project Unit-II, Stage-II. The State Government is required to sort out inter-state issues, obtain concurrence of the States of Madhya Pradesh & Gujarat and submit modified report to Central Water Commission for techno-economic appraisal.

[English]

Regiments of Gujjars and Yadavas

4859. SHRI D.P. YADAV: Will the Minister of DEFENCE be pleased to state:

(a) whether there is any scheme to raise some regiments from the Martial Races such as Gujjars, and Yadavas on the pattern of the existing Jat/Rajput/Gurkha regiments;

(b) if so, the details thereof and the action being taken by the Government in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) No, Sir.

(b) Does not arise.

(c) Since independence, it has been the policy of the Government not to raise any new regiment after a class, community, religion or region. All citizens, irrespective of their class, creed, region or language are eligible for enrolment in the Indian Army provided that they fulfil the recruitment criteria for selection.

Navigation in Haldia to Ballia Section of Ganga

4860. SHRI R.L.P. VERMA: Will the Minister of SURFACE TRANSPORT be pleased to state the steps taken by the Government to tame the shoals most of which appear at the same site every year with a view to make Ganga navigable from Haldia to Ballia with minimum water depth of two meters?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): The Ganga from Haldia to Allahabad for a distance of 1620 Kms. has been declared as National Waterway. Stabilisation and rectification of the river by construction of spurs and groynes would reduce the shoal formation and improve navigability. In this regard, a Pilot project study has been commissioned through M/s Engineers India Limited (EIL). As an outcome of this study, physical implementation of semi-permanent river training measures are planned during 1996-97. Further physical modelling studies and execution of field projects leading to long term training of the river would continue during 9th Five Year Plan. In the open river navigation, river bed regulation is the technique being adopted for removal of shoals. For this purpose, every bandalling and dredging are carried out to tame the shoals and to improve the depth. Regular hydrographic surveys are carried out to identify the locations of the shoals and to monitor their behaviour. During 1996-97, a provision of Rs. 26.00 lakhs has been made for creation of 3500 meters of bandalls in the Haldia-Ballia reach in addition to the provision of Rs. 28.5 lakhs made for dredging and surface dredging.

Payment of Dues by Beneficiaries of SSP

4861. SHRI NAMDEO DIWATHE:
SHRI SANAT MEHTA:
SHRI HARIN PATHAK:
SHRI DILEEP SANGHANI:
SHRI SATYAJITSINH DULIPSINH GAEKWAD:
SHRI DINESH PATEL:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that the beneficiary States of Sardar Sarovar Project namely Maharashtra, Madhya Pradesh and Rajasthan have not paid their dues, share of expenditure as decided by the Tribunal;

(b) if so, the reasons therefor;

(c) the amounts pending against each State and the steps being taken/proposed to be taken to recover the dues;

(d) whether it is a fact that the Union Government are paying its share as promised to the States after the withdrawal of World Bank from the project; and

(e) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) to (c) The beneficiary States have been paying their share from time to time but not in full in accordance with the claims being raised by the Govt. of Gujarat. The details of share due from the party States to Govt. of Gujarat. in respect of Sardar Sarovar Project as on 30th June, 1996 are as under:—

Madhya Pradesh	Rs. 435.82 crores
Maharashtra	Rs. 54.92 crores
Rajasthan	Rs. 134.41 crores
Total:	<u>Rs. 625.15 crores</u>

Redesignation of Post of Director of BIT Mesra

4862. SHRI RAMASHRAYA PRASAD SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether ignoring the other deemed universities of the country, only the post of Director of Birla Institute of Technology Mesra, Ranchi has been redesignated as Vice-Chancellor by the Government of India in 1994;

(b) if so, the reasons therefor;

(c) the details of the norms, rules etc. prescribed by UGC for selection to such post; and

(d) whether these rules have been strictly followed in the aforesaid appointment?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) The post of Director of Birla Institute of Technology, Mesra, Ranchi was redesignated as Vice-Chancellor in 1994. The proposal to redesignate the post of Director to that of Vice-Chancellor was made by the Board of Governors and the General Body of the Institute which was agreed to by the UGC. The post of Vice-Chancellor is available in many other Deemed Universities.

(c) The UGC model of Memorandum of Association provides for the office of either the Vice-Chancellor or